

**GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF LAND RESOURCES**

**LOK SABHA
UNSTARRED QUESTION NO.3857
TO BE ANSWERED ON 11.08.2026**

National Land Records Modernisation Programme

3857. Thiru Thanga Tamilselvan:
Dr. Ganapathy Rajkumar P:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Union Government has revamped the National Land Records Modernisation Programme (NILRMP) approved in 2008 as Digital India Land Records Modernisation Programme (DILRMP) in 2016 to modernise the management of Land Records, minimise the scope of land/property disputes and enhance transparency in the land records maintenance system;
- (b) if so, the details thereof;
- (c) whether the DILRMP has completed its objective for which it has revamped, if so, the details thereof;
- (d) the details of major components and activities carried out/implemented under the refurbished DILRMP; and
- (e) the total amount spend under DILRMP during the last three years, State-wise?

ANSWER

**MINISTER OF STATE IN MINISTRY OF RURAL DEVELOPMENT
(DR. CHANDRA SEKHAR PEMMASANI)**

(a) & (b) The National Land Record Modernization Programme (NLRMP) was approved by the Cabinet on 21.8.2008 as a Centrally Sponsored Scheme and later revamped as Central Sector Scheme under the Digital India initiative and renamed as Digital India Land Records Modernization Programme (DILRMP) with effect from 1st April, 2016 with 100% funding by the Central Government. The scheme has been extended up to 2030-31. The digitized land records of States/UTs has improved the accessibility and transparency of land records thereby minimising the scope of land/property disputes.

(c) The Digital India Land Records Modernization Programme (DILRMP) is an ongoing programme. Significant progress has been achieved towards Computerisation/Digitisation and modernization of land records across the States/UTs. As on 06.08.2026, 99.90% of Record of Rights (RoRs) have been computerized, 97.43% of cadastral maps have been digitized, 77.68% of cadastral maps have been geo-referenced, 69.04% of land parcels have been assigned Unique Land Parcel Identification Number (ULPIN), 93.71% of Revenue Courts have been computerized and 99.96% of Sub-Registrar Offices have been computerized.

(d) The details of the major components and activities to be carried out under DILRMP 3.0 are given at **Annexure-I**.

(e) The total amount spent under DILRMP during the last three years, State-wise is furnished at **Annexure-II**.

Annexure-I: referred in reply to part (d) of Lok Sabha Unstarred Question No. 3857 for answer on 11.08.2026

S. No.	Component/activities
A. Computerization of Land Records	
1	Digitization, Georeferencing and assigning Unique Land Parcel Identification Number
2	Modern Record Room (Tehsil)
3	Consent-based integration of Aadhaar number, seeding of Mobile number and Address in land record database
4	Computerization of Revenue Courts and their integration with land records
5	Core GIS, Landstack Software Development
6	NAKSHA Pilot – Urban Land Records
B. Computerization of Registration	
7	Computerization of Registration Process
8	Registration Repository
9	Modernization of Sub Registrar Offices (SROs)
C. Evaluation Studies, IEC, Training and PMU	
10	Evaluation Studies, IEC and Training
11	Programme Management Unit (PMU)

Annexure-II: referred in reply to part (e) of Lok Sabha Unstarred Question No. 3857 for answer on 11.08.2026

The State wise fund released under DILRMP during Last three Years (Rs. in Lakh)				
S. No.	State Name	2023-24	2024-25	2025-26
1	Andhra Pradesh	0.00	3000.00	0.00
2	Arunachal Pradesh	1385.34	0.00	0.00
3	Assam	2197.70	3286.35	576.87
4	Bihar	0.00	0.00	0.00
5	Chhattisgarh	0.00	0.00	0.00
6	Gujarat	0.00	0.00	0.00
7	Goa	0.00	325.94	259.97
8	Haryana	0.00	0.00	0.00
9	Himachal Pradesh	0.00	0.00	0.00
10	Jammu & Kashmir	0.00	0.00	0.00
11	Jharkhand	308.22	750.00	0.00
12	Karnataka	4236.54	3744.66	6435.52
13	Kerala	181.27	1188.05	0.00
14	Madhya Pradesh	0.00	0.00	2335.00
15	Maharashtra	338.80	0.00	0.00
16	Manipur	28.48	0.00	92.98
17	Meghalaya	493.93	0.00	840.94
18	Mizoram	0.00	0.00	785.21
19	Nagaland	226.47	0.00	0.00
20	Odisha	0.00	0.00	0.00
21	Punjab	119.25	0.00	0.00
22	Rajasthan	1149.68	0.00	522.79
23	Sikkim	0.00	0.00	0.00
24	Tamil Nadu	0.00	0.00	2327.32
25	Telangana	0.00	0.00	0.00
26	Tripura	0.00	0.00	0.00
27	Uttar Pradesh	413.80	0.00	369.16
28	Uttarakhand	0.00	0.00	0.00
29	West Bengal	0.00	0.00	1633.00
30	A & N Islands	0.00	0.00	0.00
31	Chandigarh	0.00	0.00	117.00
32	D & N Haveli and Daman-diu	0.00	0.00	0.00
33	Delhi	0.00	0.00	0.00
34	Lakshadweep	0.00	0.00	0.00
35	Puducherry	0.00	0.00	28.25
36	Laddakh	0.00	0.00	0.00
	Total	11079.48	12295.00	16324.00